

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5356  
ANSWERED ON:29.04.2005  
PROSECUTION CASES AGAINST MINISTRY OFFICIALS  
Manvendra Singh Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of officials in his Ministry and departments, under its administrative control in respect of whom sanction of prosecution has been sought during 2002, 2003 and 2004 separately, by the Central Vigilance Commission (CVC) on the basis of corruption complaints received against them;
- (b) the number of cases, out of the above, in which sanction of prosecution has been given, year-wise;
- (c) the number of cases, out of the cases referred to in part
- (a) above, pending with Ministry for more than (i) 3 months (ii) 6 months (iii) 9 months, and (iv) 1 year and more;
- (d) whether the concerned Ministries/Departments are required to give the sanction of prosecution within a period of three months; and
- (e) if so, the reasons for not giving sanction of prosecution in a large number of cases within the prescribed period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a)to(e): The information is being collected and will be laid on the Table of the House.